GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

RAJYA SABHA UNSTARRED QUESTION NO. 3316 ANSWERED ON 28.03.2025

NOTICE TO X FOR REMOVAL OF VIDEOS OF STAMPEDE

3316 SHRI JAVED ALI KHAN:

Will the Minister of RAILWAYS be pleased to state

- (a) whether the Ministry has sent notice to social media platform X (formerly Twitter) to take down 285 videos related to stampede on New Delhi station on 15th February, 2025;
- (b) if so, the details thereof and the reasons cited therefor;
- (c) whether X has removed the said videos;
- (d) if so, the details thereof; and
- (e) the competent authority who has decided to send this notice to X?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (e) The policies of the government are aimed at ensuring a safe, trusted and accountable internet to its users while ensuring the internet remains free from any form of unlawful content or information. To achieve this aim, the central government, in exercise of its powers under Information Technology Act, 2000, has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ("IT Rules"). These rules cast specific obligations on intermediaries, including social media intermediaries, to observe due diligence while discharging its duties. Failure to comply with the obligation results in the loss of exemption from liability for any third-party information, data, or communication link made available by them, and are liable for the same as per law. Such obligations include the making of reasonable efforts by the intermediary to cause its users not to host, display, upload, publish,

transmit or store any information that knowingly or intentionally violates any law. Further, intermediaries including social media intermediaries are also require to remove any unlawful information as and when brought to their knowledge either through a court order or through a notice by an appropriate government or its authorised agency. Such unlawful information includes information prohibited under any law for the time being in force in relation to the interest of the sovereignty and integrity of India; security of the State; friendly relations with foreign States; public order; decency or morality; in relation to contempt of court; defamation; incitement to an offence relating to the above, or any information which is prohibited under any law for the time being in force.

Ministry of Railways is one of the notified entities as appropriate government to issue notices under section 79 3(b) of the Information Technology Act 2008. Ministry of Railways notifies the relevant Intermediaries of any Information, data or communication link that is being used to commit unlawful act.
